

[श्री मधु लिमये]

छठी परिपाटी में यह चाहता हूँ कि गवर्नर अपने अधिकार से किसी भी सदस्य को नामजद न करे। आप जानते हैं कि पहले ग्राम चुनाव होने के बाद मद्रास में कांग्रेस को आदमी नहीं मिला नेतृत्व के लिए तो श्री राजगोपालाचारी को नेता बनाया गया। उस समय श्री राजगोपालाचारी न तो विधान परिषद् के सदस्य थे और न विधान सभा के सदस्य थे, कोई मन्त्र परिषद् नहीं थी गवर्नर को सलाह देने के लिये। फिर भी श्री राजगोपालाचारी को श्री श्रीप्रकाश ने विधान परिषद् का सदस्य नामजद किया। इस तरह का कार्य नहीं होना चाहिये।

सातवीं परिपाटी में यह चाहता हूँ कि गवर्नर के खर्च और टाट-वाट में कमी की जाये और फिजूलखर्ची को रोका जाय।

चूँकि अब मेरे पास अधिक समय नहीं है इसलिये आठवीं बात कहकर मैं अपना भाषण समाप्त करूँगा। हमारे संविधान में कुछ क्षेत्र ऐसे जरूर हैं जिनमें गवर्नरों के ऊपर विशेष जिम्मेदारी या दायित्व है। जैसे इस वक्त तेलंगाना का मामला चल रहा है। 371 धारा में गवर्नर के ऊपर विशेष दायित्व है। लेकिन जब श्री एल पी सिंह हैदराबाद गये थे तब उन्होंने स्वयं अखबार वालों के सामने कहा कि हम लोगों के पास शिकायतें आई थीं कि प्रेजिडेंट के द्वारा जो आर्डर जारी किये गये या केन्द्र के द्वारा जो आर्डर जारी किये गये उनका उल्लंघन हुआ है, इसकी जाँच करने के लिए हमें भेजा गया है। अगर गैर-कांग्रेसी सरकार होती और उस सरकार द्वारा उल्लंघन होता तो मेरी निश्चित राय है कि गवर्नर अपनी स्पेशल रिस्पांसिबिलिटी के नाम पर बहुत सस्ती से काम लेते, लेकिन चूँकि आन्ध्र में हमेशा कांग्रेस सरकार रही, उस कांग्रेसी सरकार द्वारा प्रेजिडेंशल आर्डर का उल्लंघन होता रहा। इसलिये गवर्नर ने स्पेशल रिस्पांसिबिलिटी का इस्तेमाल नहीं किया। इस बात का सबूत है कि रीजनल कमेटी के प्रस्तावों को ठुकराया

गया है। दफा 371 में आपने जो प्रेजिडेंशल आर्डर जारी किया है उसमें इस बारे में साफ जिक्र है कि गवर्नर की यह जिम्मेदारी है कि रीजनल कमेटी के प्रस्तावों पर अमल कराये। लेकिन अमल नहीं हुआ, फिर भी गवर्नर ने इस बारे में कार्रवाई नहीं की क्योंकि आन्ध्र में हमेशा कांग्रेस सरकार रही। घूम-फिर कर बुनियादी बात आ जाती है कि जब तक गवर्नर के पद का इस्तेमाल कांग्रेस पार्टी अपने दल के हितों के लिए करती रहेगी तब तक गवर्नर का पद और उसके अधिकार की बात विवाद का विषय बनी रहेगी।

इसलिये मेरी यह राय है—कांस्टिट्यूट असम्बली कब होगी या नहीं होगी, मैं नहीं जानता हूँ—कि ऐसा किया जाये कि गवर्नरों को निर्देश देने के लिये एक संयुक्त प्रस्ताव राज्य सभा और लोक सभा में पारित किया जाये कि सभी गवर्नर उस प्रस्ताव में जो निर्देश हों उनके अनुसार काम करेंगे। प्रस्ताव की बात मैं इसलिए कह रहा हूँ कि अगर अनुभव से यह बात सिद्ध होती है कि यह निर्देश ठीक नहीं है, या उनमें परिवर्तन की जरूरत है तो हम साधारण बहुमत से उन निर्देशों को परिवर्तित कर सकें, हर दफा संविधान में परिवर्तन करने की जरूरत न पड़े।

मुझे इस सम्बन्ध में इतना ही कहना है।

18 hours.

STATEMENT RE-TELENGANA

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY AND MINISTER OF PLANNING (SHRIMATI INDIRA GANDHI): Mr. Speaker; Sir, during the last few weeks, I have conferred with my colleagues in Government and Party the Leaders of the Opposition in Parliament, the Chief Minister of Andhra Pradesh, political leaders of some parties from Telengana and other parts of Andhra Pradesh as well as others, on the prevailing situation in Andhra Pradesh.

2. These talks have been held in a spirit of free and frank exchange of views and with the object of evolving constructive steps to meet the genuine problems of the people inhabiting Telengana. We had to keep in mind the importance of finding urgent and positive solutions which would further the objective of providing immediate as well as long-term answers to the needs of the people in the Telengana region and, at the same time, of maintaining and strengthening the unity and integrity of Andhra Pradesh. The overall aim is to ensure that the pace of development and the expansion of employment opportunities in Telengana is accelerated, and conditions are created for the balanced development of all parts of Andhra Pradesh through cooperative and shared efforts on the people living there.

3. With this objective a number of specific measures have been decided upon, as follows:—

- (i) A high-powered Committee will be appointed by the Central Government with a retired or serving Supreme Court Judge as Chairman and an eminent Economist with knowledge of State finances together with a senior representative of the Comptroller and Auditor General as Members.

The Committee will go into the varying estimates and representations and determining the surplus relatable to Telengana which was expected to have been spent on the development of the Telengana region. The Committee shall report to the Union Government by the end of the next month.

- (ii) Discussions will take place immediately between representatives of the Union Finance and Home Ministries, the Planning Commission and the State Government regarding the manner in which the requisite financial resources could be found to take good the surpluses relatable to Telengana.

- (iii) At the suggestion of the Chief Minister, it has been agreed that a high-

powered Telengana Development Committee shall be constituted immediately, composed of the Chief Minister, Andhra, as its Chairman, and a Member of the Planning Commission, the Ministers of the Andhra Cabinet belonging to the Telengana region and the Chairman of the Regional Committee for Telengana as its Members.

The main functions of the Committee will be to identify within the overall framework of the Five Year Plans, the programmes and schemes relatable to the Telengana region with reference to the physical as well as financial targets to be achieved; to review from time to time the actual implementation and working of these programmes and schemes; and to advise the State Government on appropriate decisions that may be considered necessary.

- (iv) There will also be a Plan Implementation Committee at official level, presided over by an Adviser of the Planning Commission, and composed of representatives of the Union Finance and Home Ministries and the State Government, with the object of detailed periodic review of the actual implementation of Plan programmes and schemes relating to the accelerated development of the Telengana region.

This Committee will meet every quarter and make its report to the Chief Minister and to the Prime Minister.

- (v) In order to ensure adequate coordination as well as effective and speedy implementation of decisions the Chief Minister will consider what further delegation of powers, if any, need be made in favour of the authorities specially entrusted with the task of the dealing with the problems of the Telengana region.
- (vi) The possibility of providing for appropriate constitutional safeguards

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in the matter of public employment in favour of people belonging to the Telengana region will be examined by the Government of India in consultation with a Committee of Jurists.

- (vii) At the suggestion of the Chief Minister, it has also been agreed that the high powered Central Advisory Committee which was set up under the State Reorganisation Act of 1956 (which is headed by the Chairman of the U.P.S.C. and composed of a retired High Court Judge and a retired Law Secretary of the Union Govt.) will undertake a very early visit to Hyderabad, in order to examine expeditiously the grievances of the public servants of various categories and make appropriate recommendations to the Union Home Ministry.

The Union Home Ministry will also devise an urgent programme within a definite time schedule, with the object of deciding any outstanding cases relating to the integration of the Services.

The Chief Minister has assured that the State Government shall implement promptly any decisions that the Government of India may give in the light of the advice tendered by the Central Advisory Committee or the State Advisory Committee.

- (viii) In order to ensure the continuous attention of the Central Government towards the problems of the Telengana region, at the suggestion of the Chief Minister it has been agreed that the Prime Minister will hold review meetings, every six months, with the Chief Minister and his other colleagues in the high-powered Telengana Development Committee referred to earlier. The Deputy Prime Minister, the Union Home Minister, such other Union Ministers whose presence may be found necessary, and the Deputy Chairman of the Planning Commission will also be associated with these meetings.

4. The accelerated development of the Telengana region, and the balanced economic development of the State as a whole, and objectives which can be secured in an atmosphere not only of peace and tranquility but also of amity, understanding and cooperation between people inhabiting different parts of the State. In the course of his talks with me, the Chief Minister indicated his desire to make, in consultation with me, appropriate political arrangements which would promote these objectives.

5. There was recognition in the course of various discussions, of the importance of restoring an atmosphere of complete peace and harmony in Andhra Pradesh. May I take this opportunity of appealing the people of Telengana to end the present agitation, and of inviting them to extend their wholehearted cooperation in the fulfilment of various positive measures evolved as a result of these discussions, and any other measures that may be devised hereafter. Towards this end, I propose to continue further, the process of discussions with the widest possible section of public opinion in Andhra Pradesh.

6. I should like to assure the people of Telengana as well as those of other parts of Andhra Pradesh, that their genuine problems will receive the continuous and sympathetic attention of the Central Government.

MR. SPEAKER: The Home Minister.

श्री नथु लिमये (मुंगेर) : अध्यक्ष महोदय इसके बारे में कुछ कहने दीजिए एक-एक मिनट ।

SHRI NATH PAI (Rajapur): You will allow us to express our views on this statement.

MR. SPEAKER: No, no.

SHRI NATH PAI: Are we to be subjected to statements unilaterally? This is a vital issue. This is Parliament. We should have our say in and express our views on this solution.

MR. SPEAKER: Not immediately.

SHRI NATH PAI: This is not a private matter.